

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
IB-45/PB/2018

IA/1605/2024, IA/1611/2024, IA/1617/2024 , IA/1619/2024

IN THE MATTER OF:

M/s. Nupur Finvest Pvt. Ltd.

...PETITIONER

Vs

M/s. Unnati Fortune Holdings Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 10.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Animesh Khandelwal, Adv.
Rashi Gupta in all IAs

For the Respondent/RP

:Adv. Lokesh Malik and Adv.
Swechcha Mishra

ORDER

IA/1605/2024, IA/1611/2024, IA/1617/2024, IA/1619/2024

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Respondent/Resolution Professional is present and sought further time to file their reply. Reply be filed within the period of 10 days. List the matter on **22.05.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)